IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.185/2017

In the matter of

EVAM Constructions (P) Ltd

.. PETITIONER

SECTION:

Under Section 252

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Vandana Pankaj, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 15.2.2018.

List on 15.2.2018

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 01.2.2018